

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH,COURT NO. IV

EXCISE APPEAL NO. 50995 OF 2018

[Arising out of Order-in-Appeal No. 30-31 (AK)CE/JPR/2017 dated 29.01.2018
passed by the Commissioner (Appeals), Central Excise & CGST, Jaipur]

AYUR HERBALS PVT LTD

APPELLANT

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
CUSTOMS, CENTRAL GOODS AND SERVICE
TAX, JAIPUR I.**

RESPONDENT

Appearance:

Present for the Appellant : Shri S C Vaidhnathan, Advocate

Present for the Respondent: Shri Sanjay Kumar Singh, Departmental
Representative

CORAM:

HON'BLE SHRI P V SUBBA RAO, MEMBER (TECHNICAL)

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING: July 20, 2022

DATE OF DECISION: July 20,2022

FINAL ORDER NO. 50663 /2022

PER P V SUBBA RAO

A discharge certificate in Form IV under SVLDRS, 2019 has
been issued regarding full and final settlement of the dues. The
appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(P. VENKATA SUBBA RAO)
MEMBER(TECHNICAL)**

**(DR. RACHNA GUPTA)
MEMBER(JUDICIAL)**